

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. No.252 of 1998
M.A. No.253 of 1998
(O.A. No. 770 of 1997)

Date of order: 03.08.2000

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Maingi, Administrative Member

NAREN CHANDRA BERA &  OTHERS

VS

UNION OF INDIA & ORS.

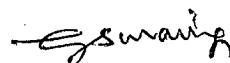
For the Applicant : Mr. A. Chakraborty, counsel

For the Respondents : Mr. K. C. Saha, counsel

O R D E R

Heard the learned advocates of both the parties. M.A. 252/98 is an application for substitution of the original applicant. The applicants have also filed an application for condonation of delay in filing the substitution application.

2. We have considered the application and we allow the application after setting aside the abatement and the prayer of substitution is allowed. The names of the legal heirs of the deceased applicant be substituted in the original application. Accordingly both the MAs are disposed of.



MEMBER (A)


MEMBER (J)